

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Wednesday, 5th September, 1956

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

MESSAGES FROM RAJYA SABHA

12.01 P.M.

Secretary: Sir, I have to report the following three messages received from the Secretary of Rajya Sabha:

(i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th September, 1956, agreed without any amendment to the Lok Sahayak Sena Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 28th August, 1956.'

(ii) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd September, 1956, agreed without any amendment to the Indian Institute of Technology (Kharagpur) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 25th August, 1956.'

(iii) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I

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am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th September, 1956, agreed without any amendment to the State Financial Corporations (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 30th August, 1956.'

PETITION RE NON-JUDICIAL AND COURT FEE STAMP PAPERS

Dr. Gangadhara Siva (Chittoor Reserved-Sch. Castes): I beg to present a petition signed by a petitioner relating to the standardisation and machine-ruling of non-judicial and court fee stamp papers.

BUSINESS OF THE HOUSE

Shri Kamath: Mr. Speaker, you are aware that soon after the consideration and passing of this Bill before us the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill will be taken up. The Home Minister was good enough to lay on the Table of the House last Saturday a copy of the Backward Classes Commission's report. I had invited your attention to the fact that it would not be fruitful, would not be effective, it would be futile and infuctuous to consider the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill before the Backward Classes Commission's report is taken up and discussed in the House. It would, to say the least, be putting the cart before the horse, if not worse. I would therefore request you to let the House know whether we will have the fullest opportunity of discussing the Backward Classes Commission's report before the Bill is taken up for consideration. In that

[Shri Kamath.]

case, I would also request you to enlighten us, as a further corollary, whether the session of the House would be extended. Unless it is extended, we cannot consider the Bill and pass it after discussing the report, which will require three to four days. I would request you to consider the matter and let us know what the position is.

The Prime Minister and Leader of the House (Shri Jawaharlal Nehru): To the first question whether the session is likely to be extended, the answer is that it is not likely to be extended. Government do not propose to extend it. The second question is whether the Backward Classes Commission's report will be discussed before the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill is taken up, I am afraid that cannot be done. We have no objection. But, it is not physically possible. On a future occasion, the subject will be discussed fully and what is decided by Parliament may follow. It is not physically possible to discuss it at this stage before the session ends, before the other Bill is taken up.

Mr. Speaker: How is the one related to the other? This relates to the administration and the other relates to the inclusion of some people in the list.

Shri Kamath: In the Statement of Objects and Reasons of this Bill, it is stated that it is based on the decisions taken on the Backward Classes Commission's report. Government did not agree with some of the recommendations made by the Commission. They have differed from them. Unless we can discuss the report and come to a decision as to why the Government have differed from the recommendations of the Commission and why the recommendations of the Commission could not be accepted by the Parliament, how can we proceed?

Mr. Speaker: So far as the Bill is based on some portions of the report, those portions of the report can be

referred to fully and discussed. Government also will put up their point of view.

Shri Raghavachari (Penukonda): I wish to offer a suggestion. The Second Five Year Plan was discussed last time and it has been postponed to this session. A number of days have also been provided for that. One day may be cut out....

Some Hon. Members: No, no.

Shri Raghavachari: The further discussion of the Second Plan may go to the next session.

Some Hon. Members: No, no.

Shri Raghavachari: This Scheduled Castes and Scheduled Tribes report may be discussed for a day and all this awkwardness avoided.

Mr. Speaker: The House is divided in its opinion.

CONSTITUTION (NINTH AMENDMENT) BILL

Mr. Speaker: The House will now take up clause by clause consideration of the Constitution (Ninth Amendment) Bill, 1956. Hon. Members who wish to move their amendments to the various clauses will kindly hand over the numbers of their amendments specifying the clauses to which they relate to the Secretary at the Table within 15 minutes.

Hon. Members are aware that so far as the amendments are concerned, a normal majority is enough, but only with respect to the clauses, a special majority is necessary. To avoid spending time in calling one clause after another and putting them separately, I will allow discussion of all the clauses and all the amendments one after another and after we have completed, I shall put these clauses separately and amendments together.

Shri Kamath: Why not clause by clause?

Shri N. C. Chatterjee (Hooghly): Would this not be better, Sir, I would suggest, subject to the approval of